

[Shri Yeshwantrao Chavan]

the effect that it is considered necessary to go to CBI possibly the bank can consider that matter. As for the auditing matter is concerned, there is a very regular method of auditing. Every bank has its own auditing system and, therefore, the impression there is no auditing should not persist in the mind of the hon. Member. He also mentioned whether we are still giving orders to the same person for supplies as I mentioned in my statement we are taking certain steps to see that such things are not repeated. I would like to tell him four or five steps taken by the bank : Supplies are now being obtained on the basis of three months requirements and no excess stocks are now being purchased. They are being paid at competitive rates and are at rates laid down by Central Stationery Department, Calcutta. Surplus stationery has been diverted to other Circles of the Bank ; Inventory has been reduced and steps are being taken to have a panel of approved printers and suppliers. At least one of the largest supplier who was involved has already been black-listed and others will be examined on merits whether they need to be proceeded against or not.

11 45 hrs.

**PAPERS LAID ON THE
TABLE**

SEAMEN'S P.F. (AMDT.) SCHEME, 1972, EXAMINATION OF MASTERS AND MATES (AMDT) RULES, 1973 AND NOTIFICATION UNDER ANDHRA PRADESH MOTOR VEHICLES TAXATION ACT, 1963

THE MINISTER OF STATE IN THE MINISTRY OF SHIPPING AND TRANSPORT (SHRI M. B. RANA) : On behalf of Shri Raj Bahadur I beg to lay on the Table :

- (1) (i) A copy of the Seamen's Provident Fund (Amendment) Scheme, 1972 (Hindi and English versions) published in Notification No. G.S.R. 949 in Gazette of India dated the 12th August, 1972 together with a copy of 'Errata' published in Notification No. G.S.R. 1515 in Gazette of India dated the 2nd December, 1972 under section 24 of the Seamen's Provident Fund Act, 1966.
- (ii) A statement (Hindi and English versions) showing reasons for delay

in laying the above Notification. [Placed in Library. See No. LT-5057/73].

- (2) A copy of the Examination of Masters and Mates (Amendment) Rules, 1973 (Hindi and English versions) published in Notification No. G.S.R. 272 in Gazette of India dated the 17th March, 1973, under sub-section (3) of section 458 of the Merchant Shipping Act, 1958. [Placed in Library. See No. LT-5058/73].
- (3) A copy of Notification No. G. O. Rt. 222 (Hindi and English versions) published in Andhra Pradesh Gazette dated the 8th March, 1973 under sub-section (2) of section 9 of the Andhra Pradesh Motor Vehicles Taxation Act, 1963 read with clause (c) (iii) of the Proclamation dated the 18th January, 1973 issued by the President in relation to the State of Andhra Pradesh. [Placed in Library. See No. LT-5059/73].

11 46 hrs.

**RE. ARREST OF SHRIJAMBUWANT
DHOTE**

SHRI BIRENDER SINGH RAO : (Mahendragarh) : Sir, I want to raise a question of privilege regarding Mr. Dhote's arrest. I want one minute only. This constitutes a serious breach of privilege of this House. The member went to his Constituency where people were agitating against food shortage. He was detained under MISA and prevented from attending this House. (*Interruptions*)

MR. SPEAKER : When it comes I shall enquire from the Minister. (*Interruptions*)

SHRI BIRENDER SINGH RAO : He has not been allowed to attend the House. Even when a member is under arrest, he should be allowed to attend the House so that the house may know the conditions in his constituency. The court has struck down certain provisions of the MISA and yet those provisions are being applied against Members of this house. Member's liberty be ensured unless they commit a substantive criminal offence.

SHRI SAMAR GUHA (Couna) : If he had been arrested in violation of section

144 of the Cr. P. C. one could understand. but he has been arrested under the MISA.

अध्यक्ष महोदय : आप सब लोगों को पता है कि आप कभी सत्याग्रह करते हैं, कभी स्ट्राइक करते हैं, और अरेस्ट होते हैं। स्पीकर को इन्फार्मेशन आ जाती है। इसी तरह से मीसा में भी अरेस्ट होते रहे हैं लोग, पहले यह सवाल कभी नहीं आया।

(Interruptions)

MR. SPEAKER : I have asked for information from the hon. Minister and when it comes, I shall call the hon. Member.

SHRI INDRAJIT GUPTA (Alipore) : In the intimation which the authorities have sent to you about his arrest, have they mentioned that he has been arrested under the MISA ?

MR. SPEAKER : On the basis of what Shri Birender Singh Rao has written, to me, I am asking for information from the hon. Minister.

The intimation which I have received has already been printed in the bulletin dated the 28th April, 1973, and it reads thus :

“Shri Jambuwant Dhote, Member, Lok Sabha, was detained under provisions of Maintenance of Internal Security Act, 1971. He was taken into custody at about 18.15 hours on the 25th April, 1973. He is lodged in Yeravada Central Prison, Poona. A regular intimation to this effect sent by post at about 11.30 hours on the 26th instant”.

SHRI JYOTIRMOY BOSU (Diamond Harbour) : It has other implications. An hon. Member of this House has been arrested under the MISA when the House is in session. The Home Minister is here, and you should ask him to say something. Let us hear his voice for a change.

There was an assurance given that Members of Parliament would not be arrested under the MISA.

MR. SPEAKER : Is there any exemption for MPs under the MISA ?

SHRI INDRAJIT GUPTA : Will you please request the Home Minister to inform the House of the circumstances under which the MISA had to be used against the Member ? After all, he is a Member of the House. The hon. Minister should tell us

the circumstances which in his opinion justified that MISA should be used against Shri Jambuwant Dhote. Should we not be given any information on this ?

MR. SPEAKER : I have called for the information and when it comes, I shall call the hon. Member.

SHRI VASANT SATHE (Akola) : I have received a letter from a senior advocate from Nagpur, Mr. A. S. Bobde that he had asked the Police Commissioner for permission to interview him...

MR. SPEAKER : He need not answer on behalf of the hon. Minister.

SHRI VASANT SATHE : After all, he has a right to defend himself. Why should the counsel not be allowed to meet him ?

MR. SPEAKER : I am not here to pronounce judgement on legal issues...

SHRI VASANT SATHE : You have to protect a Member of Parliament.

MR. SPEAKER : I am getting the information. I am not here to adjudicate on legal issues. When courts are there, the Speaker is not the adjudicating body. I can only judge if a privilege is involved. As I said, I am getting the information.

SHRI INDRAJIT GUPTA : The court has no jurisdiction. Therefore you must intervene. Will you kindly request him to make a statement ?

MR. SPEAKER : I will get the information.

(Interruptions)

SHRI VASANT SATHE : The police should allow his counsel to interview him. This is an elementary thing that should be allowed.

SHRI PILOO MODY (Godhra) : As far as I understand the law, I do not think a Member of Parliament can be arrested unless it is to your satisfaction.

MR. SPEAKER : No, no ; not at all. This is a new law he is enunciating.

SHRI PILOO MODY : The speaker has to be satisfied that it was on good grounds.

MR. SPEAKER : Do not introduce new things in the procedure. But in your case, if ever you are arrested, I will take particular interest.

SHRI PILOO MODY : Please put it on record.

(Interruptions)

MR. SPEAKER : I am looking into it. I am getting the information. I am not allowing anything else on this. When the information comes, I will tell you.

SHRI K. S. CHAVDA (Patan) : Will it come before the end of the session ?

MR. SPEAKER : Of course, it should be before the session ends.

SHRI PILOO MODY : I had written to you about a sort of milk which is full of worms that is being supplied by the Delhi Milk Scheme. This bottle is not only full of worms but there a sort of long tapeworm also here. Something should be done about this. You should draw the attention of the relevant Ministry. The Delhi Milk Scheme is supposed to be a scheme that ensures hygienic milk supply to the population.

MR. SPEAKER : You can hand it over to the Health Minister.

SHRI PILOO MODY : Who is in charge of milk ?

MR. SPEAKER : Everybody is in charge of milk. You can keep it on the Table.

SHRI PILOO MODY : I believe in Lucknow there is no milk at all. There are no worms there.

11.58 hrs.

[PAPERS LAID ON THE TABLE—Contd.]

REVIEW AND ANNUAL REPORT OF HOUSING AND URBAN DEVELOPMENT CORPORATION LTD., NEW DELHI, FOR 1971-72

THE MINISTER OF WORKS AND HOUSING (SHRI BHOLA PASWAN SHASTRI) : I beg to lay on the Table a copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619-A of the Companies Act, 1956 :—

- (i) Review by the Government on the working of the Housing and Urban Development Corporation Limited, New Delhi, for the year 1971-72.
- (ii) Annual Report of the Housing and Urban Development Corporation Limited, New Delhi, for the year 1971-72 along with the Audited accounts and the comments of the Comptroller and Auditor-General thereon. [Placed in Library. See No. LT-5060/73]

ANNUAL REPORT OF PUNJAB AGROINDUSTRIES CORPORATION LTD., CHANDIGARH

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI ANNASAHEB P. SHINDE) : I beg to lay on the Table a copy of the Annual Report (Hindi and English versions) of the Punjab Agro-Industries Corporation Limited, Chandigarh, for the year ended 31st May, 1971 along with the Audited Accounts and the Comments of the Comptroller and Auditor-General thereon, under sub-section (1) of section 619-A of the Companies Act, 1956. [Placed in Library. See No. LT-5061/73]

DELHI, MEFRUT AND BULANDSHAHR MILK AND MILK PRODUCTS CONTROL ORDER, 1973 AND NOTIFICATIONS UNDER ANDHRA PRADESH PANCHAYAT SAMITHIS AND ZILLA PARISHAD ACT, 1959

SHRI ANNASAHEB P. SHINDE : On behalf of Prof. Sher Singh, I beg to lay on the Table :—

- (1) A copy of the Delhi, Meerut and Bulandshahr Milk and Milk Products Control Order, 1973 (Hindi and English versions) Published in Notification No. S.O. 268 (E) in Gazette of India dated the 5th May, 1973 under sub-section (6) of section 3 of the Essential Commodities Act, 1955. [Placed in Library. See No. LT-5062/73].
- (2) (a) A copy each of the following Notifications under sub-section (2) of section 69 of the Andhra Pradesh Panchayat Samithis and Zilla Parishads Act, 1959 read with clause (c) (iii) of the Proclamation dated the 18th January 1973 issued by the President in relation to the State of Andhra Pradesh :—
 - (i) G.O. Ms. No. 295 published in Andhra Pradesh Gazette dated the 20th July, 1972 making certain amendment to the rules relating to the competent authority to appoint and transfer members of different cadres of Statutory Panchayat Samithis and Zilla Parishads, together with an explanatory note.
 - (ii) G.O. Ms. No. 296 published in Andhra Pradesh Gazette dated the 20th July, 1972 making certain